

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 371 of 2020

IN THE MATTER OF:

Tejas Khandhar

...Appellant

Versus

Bank of Baroda

...Respondent

Present: -

For Appellant: Mr. Pulkit Deora, Mr. Navya Khillon and Mr. Harsh Gurbani, Advocates.

For Respondent: Mr. Brijesh Kumar Tamber and Ms. Hemlata, Advocates for Bank of Baroda.

Mr. Lzafeer Ahmad BF, (RP)

ORDER
(Virtual Mode)

19.02.2021 On 20.01.2021 this Appellate Tribunal was directed to the parties to file Written Submissions not exceeding three pages along with the pleadings supported by the relevant case law.

Learned counsel for the parties not complied with the order passed earlier.

Learned Counsel for the parties may comply the earlier order within one week.

Learned Counsel for the Respondent submits that he proposes to file I.A. with a prayer for bringing additional documents on record. He is permitted to file Hard Copy of the same with serving a copy to the other side / Opposite party, within one week.

List the Appeal 'For Admission (After Notice)' on **10th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)